

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

22.

IA-1366(MB)2024 IN  
C.P. (IB)/596(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 15.05.2024

NAME OF THE PARTIES:

State Bank of India

Vs.

Sterling Oil Resources Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

**IA-1366(MB)2024**

1. Adv. Rahat Kalpatri, Ld. Counsel for the Applicant / RP present through VC. Ms. Vinita Hombalkar, Ld. Counsel for the Respondent No.7 (Axis Trustee Services Ltd) present through VC.
2. This is an application filed by the Applicant/RP to implead Axis Bank Limited, as a party-Respondent in IA-5351/2023. In view of the submissions made by the Applicant, this Bench granted permission to add the Axis Bank Limited, as a party-Respondent and carry out the amendment in the IA-5351/2023 as mentioned in the application and shall file the amended copy before the next date of hearing. A copy of the same shall be served on the Respondents well before the next date of hearing. In view of above, IA-1366/2024 is allowed and **disposed of** accordingly.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)